

(3)  
Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

ORIGINAL APPLICATION NO.1033 OF 2006.

ALLAHABAD THIS THE 10<sup>th</sup> DAY OF October 2006

**HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN**

**HON'BLE MR. P.K. CHATTERJI, MEMBER-A**

Guru Bachan S/o Sri Soman R/o Village Jhahkatiya, Post  
Manjhariya Vikram, District Basti.

.....Applicant

(By Advocate: Sri P.C. Singh)

VERSUS.

1. Union of India through it's Secretary Defence Ministry of Defence, New Delhi.
2. Chief of Air Staff Air Force Head Quarter (Vayu Bhavan), New Delhi.
3. Air Officer Commanding in Chief Central Air Command IAF Bamrauli, Allahabad.
4. Station Commander Air Force Station Memora Lucknow.
5. Sri S.K. Lal Stenographer Grade III©, in office of the Station Commander, Air Force Station Memora, Lucknow.
6. Sri Amar Singh, Cook, in office of the Station Commander Air Force Station Memora, Lucknow.

.....Respondents.

**O R D E R**

**By HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN**

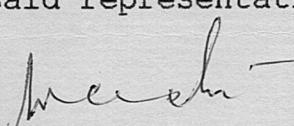
Heard Sri P.C. Singh counsel for the applicant on this O.A.

2. The case of the applicant is that in response to the advertisement dated 6-12<sup>th</sup> December 2003 (Annexure NO.1) for selection for the post of Cook, <sup>Applicant</sup> applied, <sup>and</sup> participated in the selection process but instead of declaring the result thereof, the respondents <sup>appointed</sup> surreptitiously by the respondent No.5 and 6, ignoring all

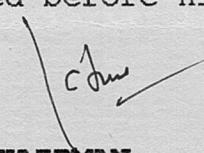
the Rules and norms and the representation of the applicant given to the respondents No.3 has also not been disposed of.

3. Sri P.C. Singh, learned counsel for the applicant has stated that this O.A. may be finally disposed of with a direction to the respondents No.3 to consider and dispose of the applicant's representation, Copy of which is Annexure 3.

4. The O.A. is accordingly disposed of with a direction to the respondent NO.3 to pass suitable order on representation dated 6.3.2006 (Annexure No.3 to the O.A.) in accordance with Rules/orders within a period of two months from the date a certified copy of this order together with said representation is produced before him.



Member-A



VICE CHAIRMAN

Manish/-